IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TWENTY THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 28739 OF 2025

Between:

1. Saadia Fatima, D/o. Mohammed Tajuddin Khan. Aged about 18 years, Occ. Student, Plot No. 54 and 55, Vanasthalipuram K.V. Rangareddy, Telangana.
2. Ahmed Ahsan Arshad, S/o. Ahmed Arshad Masood, Aged about 19 years, Occ. Student, H.No. 10-3-552, Vijay Nagar Colony, Hyderabad, Telangana.
3. Rimsha Syed Jaweed, D/o. Syed Jaweed Ahmed, Aged about 19 years, Occ. Student, H.No. 19-4-340/56/8, Kishan Bagh Bhadurpura, Hyderabad, Telangana.
4. Samala Shiva Jyothi, D/o. Samala Ramalingam, Aged about 20 years, Occ. Student, H.No. 4-2, Puttapaka, Nalgonda, Telangana.

.....PETITIONERS

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055.
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners request for online registration for admission into MBBS/BDS course under Management Quota and C Category in ongoing or next phase of counselling for the academic

year 2025-26 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners to upload online application for admission into MBBS/BDS course under Management Quota B and C category for the academic year 2025-26 in ongoing or next phase of counseling.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners request for online registration under Management Quota B and C Category for admission into MBBS/BDS course in the ongoing or next phase of counselling for the academic year 2025-26, pending disposal of writ petition.

Counsel for the Petitioners : SRI L.RAM SINGH

Counsel for the Respondent No.1 : SRI T.RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2 : SRI T.SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.28739 of 2025

ORDER:

Learned counsel Sri L.Ram Singh appears for the petitioners.

Sri T.Ramesh, learned Assistant Government Pleader for Medical, Health and Family Welfare Department, appears for respondent No.1.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, 'the University') appears for respondent No.2.

2. The petitioners filed this writ petition seeking a direction to the respondents to permit them to register online and exercise web option for admission into MBBS/BDS course under Management Quota 'B' and 'C' categories for the academic year 2025-2026 in the ongoing or next phase of counselling.

3. Learned counsel for the petitioners submits that inadvertently the petitioners could not register for admission

under Management Quota 'B' and 'C' categories. Therefore, the University is not permitting them to seek admission under Management Quota 'B' and 'C' categories. He further submits that the petitioners be granted liberty to submit a representation to the University with regard to their grievance and on such representation being filed, the University may be directed to consider the same in line with similar order dated 21.08.2025, passed by this Court, in other case such as W.P.No.24560 of 2025.

4. Learned Standing Counsel for the University submits that the last date of applications for registration has been closed and the University cannot extend the date. He submits that the counselling process has commenced since 15.09.2025, after the issue of 'local candidate' was decided by the Hon'ble Supreme Court *vide* judgment dated 01.09.2025 in Special Leave Petition (C) Nos.21536-21588 of 2024. Therefore, the University would not be in a position to entertain the petitioners' applications for registration for admission to MBBS/BDS Course under Management Quota 'B' and 'C' categories. It would be a futile exercise.

5. Having regard to the aforesaid circumstances and upon consideration of the submission of learned counsel for the parties, we are of the view that since the admission to MBBS/BDS course has a definite timeline required to be adhered to by the University and the cut off dates for application or counselling are sacrosanct, there is no point in asking the University to consider the petitioners' applications for fresh registration and participating in the ongoing counselling for admission to MBBS/BDS course under Management Quota 'B' and 'C' categories. Therefore, we are not inclined to issue any directions to that effect.

6. Accordingly, the Writ Petition is dismissed.

7. At this stage, learned counsel for the petitioners submits that in case the date of applications for registration to the above courses is extended, the petitioners may be granted liberty to submit applications for admission to MBBS/BDS Course under Management Quota 'B' and 'C' categories and on such applications being filed, the University may be directed to consider the same.

8. It goes without saying that in case the date of applications for registration to the above courses is extended, it would be open for the petitioners to make such an application, which would be considered by the respondents in accordance with law.

As a sequel, miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

SD/- MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI L.RAM SINGH, Advocate [OPUC]
3. One CC to SRI T.SHARATH, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES, Advocate (OPUC)
4. Two CD Copies

SA
PVL

HIGH COURT

DATED:23/09/2025



ORDER

WP.No.28739 of 2025

DISMISSING THE W.P

WITHOUT COSTS.

24/9/25